

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 25/RP/2023 in
Petition No. 296/TT/2022**

Subject : Petition for review of the order dated 28.4.2023 in Petition No. 296/TT/2022.

Date of Hearing : 8.11.2023

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Goa Tamnar Transmission Project Ltd.

Respondents : Power Grid Corporation of India Limited & 10 Others

Parties present : Shri Syed Jafar, Alam, Advocate, GTTPL
Shri Deep Rao, Advocate, GTTPL
Shri Ashwin Ramanathan, Advocate, GTTPL
Ms. Harneet Kaur, Advocate, GTTPL
Shri Sandeep Rajpurohit, GTTPL
Ms. Priyanshi, CTUIL

Record of Proceedings

The present review petition is filed by Goa Tamnar Transmission Project Limited (GTTPL) against the Commission's order dated 28.4.2023 in Petition No. 296/TT/2022, wherein it was held that the transmission tariff of the 2 Nos. 765 kV Line Bays each at Raigarh and Dharamjaygarh Pooling Station of PGCIL, for termination of Dharamjaygarh PS Section B-Raigarh (Tamnar) PS 765 kV D/C Line of GTTPL, from their COD to the COD of the transmission line of GTTPL would be borne by GTTPL under Regulation 5(2) of the 2019 Tariff Regulations.

2. The learned counsel for the Review Petitioner submitted that the Commission's decision in order dated 28.4.2023 that the Review Petitioner is liable to bear the transmission charges of the two bays at Raigarh and Dharajaygarh from their COD on 20.5.2021 to the COD of its Dharamjaygarh-Raigarh Transmission Line under Regulation 5(2) of the 2019 Tariff Regulations is an error apparent on the face of record as the Commission ignored the fact that the scheduled COD of its transmission line was 14.7.2021 under the TSA, which is after the COD of the bays claimed by PGCIL. The



learned counsel for the Review Petitioner submitted that no transmission charges can be imposed on it prior to the scheduled COD of the transmission line, i.e. 14.7.2021 and as such the impugned order of the Commission is erroneous and requires to be reviewed.

3. The Commission admitted the Review Petition and directed the Review Petitioner to serve the petition on the Respondents by 15.11.2023, and the Respondents to file their reply by 8.12.2023 with advance copy to the Review Petitioner, who may file its rejoinder, if any, by 22.12.2023.

4. The matter will be listed for final hearing on 27.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

